

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1504**

TO BE ANSWERED ON THE 07th DECEMBER, 2021/AGRAHAYANA 16,1943 (SAKA)

INSTALLATION OF CCTV CAMERAS

1504. SHRI A.K.P. CHINRAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court direction on installation of CCTV cameras at the offices of the National Investigation Agency (NIA), Narcotics Control Bureau (NCB), and any other central agency office where interrogation of people is carried out is not followed;

(b) if so, the details thereof; and

(c) the status of implementation of judgment Paramvir Singh Saini v. Baljit Singh?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The Hon'ble Supreme Court of India in the SLP (CrI) 3543/2020 titled Paramvir Singh Saini Vs. Baljit Singh & Ors has passed directions for Government of India on 02.12.2020 for Installation of CCTV cameras and recording equipment in the premises of Central Investigating Agencies, viz., (i) Central Bureau of Investigation (CBI) (ii) National Investigation Agency (NIA) (iii) Enforcement Directorate (ED) (iv) Narcotics Control Bureau (NCB) (v) Directorate of Revenue Intelligence (DRI) (vi) Serious Fraud Investigation Office (SFIO) (vii) Any other agency which carries out interrogations and has the power of arrest.

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Necessary directions have been issued to all 06 Central Investigating Agencies to implement the directions of the Hon'ble Court. A Central Oversight Body (COB) has been constituted in the Ministry to monitor the compliance with the directions of the Hon'ble Supreme Court.
